

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 301
IB-2963/ND/2019
New IA-3490/2024

IN THE MATTER OF:
Tarun Khanna

... **Applicant/Petitioner**

Versus

M/s. Deltronix India Ltd.

... **Respondent**

Under Section: 9 of IBC, 2016

Order delivered on 18.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the IT Dept. : Adv. Indruj Singh Rai SSC, Adv. Rahul Singh
and Adv. Sanjeev Menon JSC, Adv. Anjali
Sharma for Liq.

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-3490/2024: For the reasons stated therein, the IA is allowed and the period of Liquidation process is extended by six months w.e.f. 17.07.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)